

Zonal Office: 5-9-88/18/88/2, 1st Floor,
Saphire Complex, Chapel Road, Hyderabad - 500 001,
Telangana Ph: 040-23420166/ 167 /168

WARNING ABOUT SALE (30 DAYS NOTICE)
REST (ENFORCEMENT) RULES 2002)

Post with Ack. Due

Authorized Officer, Zonal Office: 5-9-88/18/88/2, 1st Floor,
500 001.

Guarantors / Mortgagers: M/s Nine Construction
Haripuri Colony, Road No.3, Alkapuri, L.B. Nagar,
nkonda Brahmam #503, Madhumitra Apartments,
Ameerpet, HYDERABAD 500 035, Telangana. **Mr. CH.**
Venkateswarlu, Haripuri Colony, Road No.3, Alkapuri, L.B. Nagar,
Ameerpet, Hyderabad 12-155/65/19, Srinivasa Nagar.

realization of amount due to Corporation Bank,
01) Branch under the SECURITISATION AND
SETS AND ENFORCEMENT OF SECURITY
in after called as SARFAESI Act *****

due to the Bank. In spite of demand made by me/it
19 issued under section 13 (2) of SARFAESI Act
owers conferred under the above Act, issued
le 8 (1) & (2) of the Security Interest Enforcement
ed property. Even after taking possession of the
Corporation bank, SECUNDERABAD MG ROAD
e necessary to sell the below mentioned property
blic auction or by Private Sale also or obtaining
ice.

tors / Mortgagers
onda Brahmam, Mr. CH. Venkateswarlu,

4,62,33,879/- with subsequent interest
Rupees Three Crore Fifty Lakhs Only]
Rupees Forty Five Lakhs Only]
Rupees Eighty Lakhs Only]
Rupees One Crore Forty Lakhs Only]
Rupees Forty Eight Lakhs Only]

erty to any person by private sale or by getting
e within 7 days from date of receipt of this letter/
have no such proposal and the authorised officer
ting tenders/public auction/e-auction/ Private sale
assets mortgaged/charged to the Bank(s) more
old by public e-auction at any date after the expiry
Further, please note that if you pay the amount of
/04/2019 with subsequent interest thereon along
efore the date of publication of Sale notice as
or sale of the property mentioned in the schedule.

PROPERTIES:
ntial Open Site in Sy.No.830/1-2, Block No.16,
ction of 603 Sq. Yards sold out of total Ac.0.21
Nalgonda District, Telangana. In the name of Sri.
Parties: North: Road South: Land of Gandam
West: Road

Building bearing on Plot No(s), 180 & 258 in Sy.
235/1B, 235/3, 224/1, 224/3, 237/1A, 237/1B,
36/1A3 and 236/1A4, admeasuring 243.33 Sq.
1,258 175 Sq. Yards), Situated at KLR Avenue,
Nalgonda District, Telangana. In the name of Sri.
Boundaries: North: Plot No.180 South: Plot
West: 268

al Open Site bearing in Sy.No.1034/B2, Block
q. Yards), Situated at Kodad Town, Nalgonda
a Brahmam, S/o Sri. Bellamkonda Venkateswarlu,
th: Land belonging to Rudrapanguni Kondalu
Jimari Venkatappaiah.

ing in Sy.No.42/3A/1, admeasuring 4025 Sq.
Kodad Municipality, Nalgonda District, Telangana.
i. Surya Narayana, S/o Sri. Bellamkonda Venkateswarlu,
gling to Charupalli, East. Land
open Site bearing in Sy.No.112/1, Block No.1,
om, Kodad Municipality, Nalgonda District, Telangana.
i Venkateswarlu, S/o Sri. Surya narayana,
amaiiah & Others **South: Panta Kaluva East:**
Municipality Road.

Mr. R. Manoj Kumar
Chief Manager & Authorized Officer

SATHAVAHANA ISPAT LIMITED
(CIN-L27109TG1989PLC010654)
Regd. Office : 505, 5th Floor, Block -1, Divyashakti Complex, Ameerpet, Hyderabad -16,
Phone:040-23730812, Fax: 040-23730566, E-mail: cs@sathavahana.com
Website: www.sathavahana.com

Notice is hereby given that, Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 at a meeting of the Board of Directors will be held on Thursday, 07th November 2019 at Registered Office, to interalia discuss and approve the Unaudited Financial Results of the Company for the quarter and half year ended September 30, 2019 and to transact other business, if any.

By the Order of the Board
For SATHAVAHANA ISPAT LIMITED
Sd/-
(A Sainath)
Company Secretary

Place: Hyderabad
Date :30.10.2019

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ROYALOK STEELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	ROYALOK STEELS PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	04 th April, 2003
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Hyderabad Registration Number-040783
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27106TG2003PTC040783
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	406 B, South East, United Avenue Apartments, Ameerpet, Hyderabad, Telangana-500 038,
6. Insolvency commencement date in respect of Corporate Debtor	Order dated: 15 th October 2019 Received date: 29 th October 2019
7. Estimated date of closure of insolvency resolution process	14/04/2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Mahto IBBI/IPA-002/IP-N00723/2018-19/12209
9. Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Kewal Housing Society, Flat No. 0/16, Kondhwa Khurd, Near Domino Pizza, Pune- 411048.mahrajumar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Office No. 18, 3 rd Floor, 84 Dholakwala Building, Janmabhoomi Marg, Fort, Mumbai-400 001 rp.royalok@gmail.com
11. Last date for submission of claims	14.11.2019
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in entry no.10

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate Insolvency Resolution Process of the **Royalok Steels Private Limited** vide its Order CP No. (IB)No. 388/9/HDB/2019 dated 15th October, 2019; Copy received on 29th October 2019.

The creditors of **Royalok Steels Private Limited**, are hereby called upon to submit their claims with proof on or before 14th November 2019 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Date : 31.10.2019
Place: Pune

Name and Signature of Interim Resolution Professional
Rajkumar Mahto
IBBI/IPA-002/IP-N00723/2018-19/12209

INSOLVENCY
REG NO
IBBI/IPA-002/IP-N00723
2018-19/12209
PROFESSIONAL